

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 26, 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking approval of the additional capital expenditure for Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited.

Petitioner : ONGC Tripura Power Company Limited

Respondent : Assam Power Distribution Company Limited and 6 Others

Date of Hearing : **23.8.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Poorva Saigal, Advocate, OTPC
Ms. Anumeha Smiti, Advocate, OTPC
Shri Shubham Arya, Advocate, OTPC
Shri Arup Chandra Sarmah, OTPC
Ms. Jayanta Chakraborty, Advocate, OTPC
Shri Amit Dabas, Advocate, OTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed to seek approval of the additional capital expenditure for the Compressor Enhancement Package in respect of the combined cycle gas based Palatana Power Project of the Petitioner, to improve the reliability and availability of the generating station. She further submitted that the Commission, vide its order dated 11.1.2022 in Petition No. 109/GT/2020, had granted liberty to the Petitioner to file a separate petition for claiming the additional capital expenditure for the said package along with full justification and an independent third-party inspection.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

(a) Admit and Issue notice to Respondents.

(b) The Respondents are permitted to file their replies by **25.9.2023**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **23.10.2023**.

3. The Petition shall be listed for hearing on **10.11.2023**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)